

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH CUTTACK

Original Application No. 730 of 1993

Date of Decision: 6.1.1994

Chakradhar Mallik

Applicant(s)

Versus

Union of India & Others . Respondent(s)

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ? NO
2. Whether it be circulated to all the Benches of NO the Central Administrative Tribunals or not ?

*6.1.94*  
VICE-CHAIRMAN

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH CUTTACK

Original Application No.730 of 1993

Date of Decision: 6.1.1994

## Versus

Union of India & Others

## Respondents

For the applicant

M/s. Deepak Mishra  
A. Deo, P. Panda,  
B. S. Tripathy,  
Advocates

### For the respondents

Mr.Ashok Mishra  
Sr.Standing Counsel  
(Central)

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C O R A M:

THE HONOURABLE MR. K. P. ACHARYA, VICE - CHAIRMAN

## JUDGMENT

MR .K .P .ACHARYA, VICE-CHAIRMAN: In this application under Section 19 of the Administrative Tribunals Act, 1985, the petitioner prays to quash Annexure-2, terminating his services and to order reinstatement to service.

2. I have heard Mr.B.S.Tripathy, learned counsel for the petitioner and Mr.Ashok Mishra, learned Sr.Standing Counsel. Reliance was placed on the judgment passed in O.A.No.55/91 (contained in Annexure-3). In the said judgment, the Division Bench directed that the name of the petitioner Shri Ranjit Kumar Mohanty be kept in the waiting list. Similarly, it is directed that the name of the petitioner, Shri Chakradhar Mallik be kept in the waiting list for being adjusted in any other post offices in future. Prayer for quashing of Annexure-2 and for reinstatement of the petitioner to service is not allowed. The application is accordingly disposed of. No costs. 2/3

VICE-CHAIRMAN  
Central Administrative Tribunal  
Cuttack Bench, Cuttack, 6.1.94/B.K.Sahoo